

19.9.94

Hon. Mr. S. Dayal, C.A. AM.
Hon. Mr. J. S. Dhaliwal, J.M.

Sri Piyush Shukla Proxy Counsel
for Sri G.D. Mukherji Counsel
for the applicant. It appears
that the controversy in this
matter has already been referred
to Full Bench for decision.

In view of this the case be
adjourned and with our case
on 25.10.1994 for admission.

J.S.M.

AM.

25/10/94

Hon. Mr. T.L. Verma, J.M.
Hon. Mr. S. Dayal, AM.

Sri Piyush Shukla proxy counsel for
Sri G.D. Mukherjee, Counsel for the applicant states
that similar matter has been considered and finally
decided by the full bench ^{comprising} consisting of Mr. Justice S.K. Dhan
acting chairman, Mr. Justice B.C. Saxena, Vice Chairman and
Hon. Mr. K. Muthu Kumar, Admn. Member in O.A. No 495/93 and
O.A. 1812/93. In view of the ratio of the said cases, this
application, it was stated, is not maintainable. The
petitioner, therefore, does not intend to pursue this
application and ^{prays for permission to withdraw the case} ~~requests to be withdrawn~~. In view
of this, this application is dismissed as withdrawn.

AM.

J.M.